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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **CS(COMM) 171/2019**

**M/S REEBOK INDIA COMPANY** ..... Plaintiff

Through: **Mr. Arush Pathania, Adv.**

versus

**M/S TODAY RETAIL NETWORK PRIVATE LIMITED** ..... Defendant

Through: **Mr. Gurmukh Choudhri, proxy  
counsel**

**CORAM:**

**SH. ANIL KUMAR (DHJS), JOINT REGISTRAR (JUDICIAL)**

**ORDER**

**% 23.09.2019**

**IA no. 11490/2019 & IA no. 11491/2019**

Reply to IA no. 11491/2019 filed.

It is submitted by learned counsel for plaintiff that he has also filed reply to IA no. 11490/2019. Same is not received. Learned counsel for plaintiff is directed to enquire about the reply to IA no. 11490/2019 from Registry and get it placed on record within a week after removing objection, if any.

Rejoinder, if any, be filed within two weeks.

List both the IAs on 14.10.2019

**ANIL KUMAR (DHJS)  
JOINT REGISTRAR (JUDICIAL)**

**SEPTEMBER 23, 2019**

**[Click here to check corrigendum](#)**